

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF R D RUBBER RECLAIM LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>R D RUBBER RECLAIM LIMITED</b>
2.	Date of incorporation of corporate debtor	19.10.1948
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	L51109WB1948PLC017239
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Regd. Office:</u> 4, Middleton Street, First Floor, Kolkata 700071, West Bengal <u>Factory:</u> Plot no.4, Medium Industrial Area, Gamaria, Jamshedpur 832108, Jharkhand
6.	Insolvency commencement date in respect of corporate debtor	25.10.2019 (copy of the order made available to the IRP on 30.10.2019)
7.	Estimated date of closure of insolvency resolution process	22.04.2020 (being 180 days from the CIRP initiation date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dr. (h.c.) Advocate Mamta Binani IBBI/IPA-002/IP-N00086/2017-18/10227
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2A, Ganesh Chandra Avenue, Commerce House, 4 <sup>th</sup> Floor, Room No. 6, Kolkata 700013, West Bengal Email: <a href="mailto:mamtabinani@gmail.com">mamtabinani@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2A, Ganesh Chandra Avenue, Commerce House, 4 <sup>th</sup> Floor, Room No. 6, Kolkata 700013, West Bengal Email: <a href="mailto:ibcrdrubber@gmail.com">ibcrdrubber@gmail.com</a>
11.	Last date for submission of claims	13.11.2019 (14 days from the date of intimation to the IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Authorised Representatives: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **R D Rubber Reclaim Limited** on 25.10.2019 (copy of the order made available to the IRP on 30.10.2019).

The creditors of R D Rubber Reclaim Limited, are hereby called upon to submit their claims with proof on or before 13.11.2019 to the interim resolution professional at the address mentioned against entry no.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

*Mamta Binani*

Dr. (h.c) Advocate Mamta Binani  
Interim Resolution Professional (IRP)  
R D Rubber Reclaim Limited

(under Corporate Insolvency Resolution Process)  
email id: ibcrdrubber@gmail.com (process specific)  
email id registered with IBBI: mamtabinani@gmail.com  
Mobile Number: 98310 99551

IBBI Registration No. IBBI/IPA-002/IP-N00086/2017-18/10227

Date: 31.10.2019  
Place: Kolkata

Address of the IRP registered with IBBI: 2A, Ganesh Chandra Avenue,  
Commerce House, 4<sup>th</sup> Floor, Room No.6, Kolkata 700013, West Bengal